

Spl. NDPS Case No. 77/2022

O R D E R

14-12-2022 C.R. is put up. After completion of investigation, I.O. has submitted charge sheet against accused Rashidul Hoque u/s 21(a) NDPS Act. On receipt of the case, the case has been registered as Spl. NDPS Case No. 77/2022.

However, on perusal of the case record, it transpires that police allegedly seized 15 nos. of plastic containers containing 3 grams of heroin (without container) from the possession of accused. As per Section 36 (A)(i)(a) of NDPS Act all offences under this act which are punishable with imprisonment for a term of more than 3 (three) years shall be tried only by the Special Court constituted for the area. But, in the present case, the quantity of drugs falls within the purview of Section 21(a) of NDPS Act which is punishable with rigorous imprisonment for a term which may extend to 1 (one) year or with fine which may extend to Rs. 10,000/- or with both, the offence therefore, appears to be triable by Magistrate only.

On perusal of the case record, cognizance of the offence u/s 21(a) of NDPS Act is taken.

In view of the above, the case record is forwarded to the court of Chief Judicial Magistrate, Sonitpur, Tezpur for trial/ disposal.

Accused Rashidul Hoque is accordingly directed to appear before the court of Chief Judicial Magistrate, Sonitpur, Tezpur on **12-01-2023** to stand trial.

(C.B. Gogoi)
Special Judge,
Sonitpur, Tezpur.